

(b) if so, the approximate cost of the land per square yard;

(c) whether any programme has been chalked out for the allotment of land to the displaced persons;

(d) if so, when the land is proposed to be allotted;

(e) the basis or criteria for such allotment; and

(f) the number of families likely to be benefited by the scheme?

**The Minister of Works, Housing and Rehabilitation (Shri Mehr Chand Khanna):** (a) No. It is likely to be completed by the end of this year.

(b) The cost will be known after the development works have been completed.

(c) The drafts of application form and lease deed are being finalised. Applications will be invited as soon as the forms are finalised.

(d) Early next year.

(e) The main criteria are that the displaced person is already settled in Delhi, is gainfully employed and does not own a house for his own.

(f) About 1,550.

12.00 hrs.

#### PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER DEFENCE OF INDIA ACT, CUSTOMS ACT, BENGAL FINANCE (SALES TAX) ACT AND CENTRAL EXCISES AND SALT ACT

**The Deputy Minister in the Ministry of Finance (Shrimati Tarkeshwari Sinha):** I beg to lay on the Table—

- (i) a copy of the Defence of India (Fourth Amendment) Rules, 1964 published in Notification No. G.S.R. 381 dated the 2nd March, 1964, under section 41 of the Defence of India Act, 1962. [Placed in Library. See No. LT-2586/64].

(ii) a copy each of the following Notifications under section 159 of the Customs Act, 1962:—

(a) G.S.R. 180 dated the 1st February, 1964.

(b) G.S.R. 448 dated the 14th March, 1964. [Placed in Library. See No. LT-2587/64].

(iii) a copy of Notification No. F. 4(45)/63-Fin(E) published in Delhi Gazette dated the 22nd February, 1964 continuing the Delhi Sales Tax (Amendment) Rules, 1963, under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941, as in force in the Union Territory of Delhi. [Placed in Library. See No. LT-2588/64].

(iv) a copy each of the following Rules under section 38 of the Central Excises and Salt Act, 1944:—

(a) The Central Excises (Third Amendment) Rules, 1964 published in Notification No. G.S.R. 446 dated the 14th March, 1964.

(b) The Central Excise (Fourth Amendment) Rules, 1964 published in Notification No. G.S.R. 447 dated the 14th March, 1964.

[Placed in Library. See No. LT-2589/64].

#### ESTIMATES COMMITTEE

##### FORTY-NINTH REPORT

**Shri A. C. Guha (Barasat):** I beg to present the Forty-ninth Report of the Estimates Committee on the Ministry of International Trade—State Trading Corporation of India Limited, New Delhi.